

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT**

ORDERS BY THE GOVERNOR

NOTIFICATION

Dated, Shillong the 11th August, 2020.

No. LJ(A) 79/2000/Pt.V(A)/57 – The Governor of Meghalaya is pleased to confer the following powers to the District & Sessions Judge, East Jaintia Hills District, Khliehriat as follows: -

1. Member of the Claims Tribunal under Motor Vehicles Act, 1988.
2. Special Judge, NDPS.
3. Special Judge, Prevention of Corruption Act, 1988.
4. Presiding Officer of Tribunal under Industrial Tribunal Act, 1947.
5. Special Court under the Electricity Act, 2003.
6. Wakf Tribunal under Wakf Act, 1995.
7. Special Court under Protection of Children from Sexual Offences Act 2012
8. Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013.

(W. Khylllep)

Commissioner & Secretary to the Govt. of Meghalaya,
Law Department.

Memo. No. LJ(A) 79/2000/Pt.V(A)/57-A

Dated, Shillong the 11th August, 2020.

Copy to :-

1. The Registrar General, High Court of Meghalaya, Shillong.
2. The District & Sessions Judge, Khliehriat.
3. The Deputy Commissioner, Khliehriat.
4. The Superintendent of Police, East Jaintia Hills District, Khliehriat.
5. The Director of Printing & Stationery, Shillong for favour of publication of the notification in the Meghalaya Gazette.
6. Public Prosecutor, East Jaintia Hills District, Khliehriat
7. DEO, Law Department for uploading the Notification in the Department Website.
8. Guard file.

By Order etc.,

Commissioner & Secretary to the Govt. of Meghalaya,
Law Department.

.....